

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE C.S. DIAS

WEDNESDAY, THE 24TH DAY OF APRIL, 2020/4TH VAISAKHA, 1942

B.A TMP NO.51 OF 2020

(In connection with S.C No. 845/2018 of Additional Assistant Sessions Court, Irinjalakuda, Thrissur, FIR No. 112/2018 of Chalakudy Police Station)

Petitioner/Accused No. 5:

Ikramul Sheik, Aged 41,
S/o. Fakkir Munna,
Majeed Mahal Tolla,
South Palash Gachi,
Udduva Sahib Ganch,
Jharkhand.

By Adv. Vimal Dev

Respondent:

State of Kerala, Rep. by
The Public Prosecutor,
High Court of Kerala,
Kochi - 31

BY PUBLIC PROSECUTOR

THIS BAIL APPLICATION HAVING COME UP FOR ADMISSION ON 24.04.2020, THE COURT ON THE SAME DAY PASSED THE FOLLOWING:

C. S. DIAS, J.

B.A. TMP No. 51 of 2020

Dated this the 24th day of April, 2020

ORDER

The learned counsel for the petitioner is directed to produce the earlier three Bail Applications passed against the petitioner, namely C.M.P.No.14120/2018, B.A.No.8190/2018 & B.A.No.908/2020.

Post this Bail Application on 5.5.2020.

**C. S. DIAS
JUDGE**

MMG/24.4.2020